ITEM NO.33 COURT NO.13 SECTION IX

S U P R E M E C O U R T O F I N D I A RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).881/2014

(From the judgement and order dated 23/12/2013 in WP No.3329/2013 of The HIGH COURT OF BOMBAY)

JIMMY DARA SUKHIA

Petitioner(s)

VERSUS

ROSHANI FAROKH CHINOY & ORS.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment and prayer for interim relief)

Date: 24/01/2014 This Petition was called on for hearing today.

CORAM :

 $\verb|HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA| \\$

HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s)

Mr. Uday U. Lalit, Sr. Adv.

Mr. A.R. Pedneker, Adv.

Ms. Mukti Chowdhary, Adv.

For Respondent(s)

Mr. R.F. Nariman, Sr. Adv.

Mr. Pratap Venugopal, Adv.

Ms. Surekha Raman, Adv.

Ms. Meenakshi Chauhan, Adv.

Mr. Gaurav Nair, Adv.

M/S. K.J. John & Co., Adv.

UPON hearing counsel the Court made the following O R D E R $\,$

Issue notice returnable within six weeks. Learned counsel Mr. Pratap Venugopal accept notice on behalf of respondent nos. 1 and 2.

Dasti on rest of the respondents is permitted.

Learned counsel for the respondents may file counter affidavit within four weeks.

Reply, if any, be filed within two weeks thereof.

[Neeta]

[Usha Sharma]

Sr. P.A.

Court Master